

(Rs in lakhs)

Year	Funds released	Percentage utilization (%)
2000-01	9,195.99	98.49
2001-02	11,422.48	100
2002-03	11,140.91	87.23
2003-04	9,721.77	90.16
2004-05	12,414.17	99.97
2005-06	11,705.51	99.93
2006-07	14,236.96	89.46
2007-08	16,041.86	59.80
2008-09 (upto 30.11.2008)	6,264.07	*

* As per General Financial Rules Act, State has to send UC within 12 months of the release. Hence UC for the amount released during the current financial year will become due during 2009-10

Inclusion of communities in ST list in Assam

1530. SHRI BIRENDRA PRASAD BAISHYA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Assam Government has furnished a fresh report regarding inclusion of six communities of Assam into ST list, as required by the Registrar General of India and the National Commission for Scheduled Tribes;

(b) if so, the details of the recommendations thereof, community-wise, and the action taken by Government thereon;

(c) whether Government has decided to review the matter in the event of disturbed situation in Assam, upon large scale protest by those deprived communities, which has turned violent in recent times; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. RAMESHWAR ORAON): (a) No further justification on inclusion of six communities namely Adivasi Tea Tribes, Ahoms, Mattaks, Morans, Koch Rajbangshi & Chutias in the list of Scheduled Tribes in Assam has been received.

(b) to (d) Does not arise.

Rights of scheduled tribes and other forest dwellers

†1531. SHRI SHREEGOPAL VYAS: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the tribal people living near forests are facing difficulties due to changes made in the notified draft rules under the law passed in 2006 for the rights of Scheduled Tribes and other forest dwellers;

†Original notice of the question was received in Hindi.